

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-123/2003/5229/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Mallika Dutta,
Principal Judge,
Family Court, Nalbari.

Dated Guwahati the ¹⁴ June, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. FC.NLB/08/2019/514 dtd. 12.06.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for four days from 18.06.2024 to 21.06.2024** (prefixing 16.06.2024 and 17.06.2024; suffixing 22.06.2024 and 23.06.2024), **along with station leave permission, from the evening of 15.06.2024 till the morning of 24.06.2024**, subject to the submission of your Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you are to hand over charge to the Counsellor, Family Court, Nalbari before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-123/2003/5230-5231/A dated , 14-06-2024
Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
